

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8668/2023

(Arising out of impugned final judgment and order dated 04-01-2023 in A482 No. 27466/2022 passed by the High Court Of Judicature At Allahabad)

VIRENDRA TYAGI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125079/2023-CONDONATION OF DELAY IN FILING and IA No.125081/2023-EXEMPTION FROM FILING O.T.)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Anurag Ojha , AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rajat Singh, AOR
Mr. Shantanu Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We grant time of six weeks to the learned counsel appearing for the petitioner to comply with the order dated 18.09.2023.

List on 19.01.2024.

The interim relief already granted by this Court vide order dated 14.07.2023 to continue.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)